### MOTION FOR ANNULMENT OF GOVERNMENT NOTIFICATION S. O. NO. 2242, DATED THE 14TH JUNE, 1986

श्री खटल बिहारी वाजपेवी (मध्य प्रदेश) : उपसमापति जी, मैं प्रस्ताव करता हं कि :

> "यह सभा संकल्प करती है कि बायकर अधिनियम, 1961 की धारा 296 के अनुसरण में 14 जून, 1986 को आरत के राजपत में प्रकाशित सरकारी अधिसूचना का०ग्रा० सं० 2242, जिसे 18 जुलाई, 1986 को सभा पटल पर रखा गया था. का बातिलीकरण किया जाये, ग्रौर यह सभा लौक सभा से सिफारिश करती है कि लोक सभा इस संकल्प से सहमत हो।"

उपसभापति जी, 14 जून के गजट में एक अधिमुचना प्रकाणित हुई थी जिसके ग्रन्दागंत 1961 के इनुकम टैक्स के ग्रधीन चुरहट वाल कल्याण सोसायटी को कर निर्धारण वर्ष 1986-87 और 1988-89 के अन्तर्गत ग्रान वाली श्रवधि के लिये अधिमूचित किया गया था। उस तारीख के गजट में जौर भी लंखोधन इसी तरह से अधिमूचित किये गये। लेकिन श्राप देख रहे हैं कि केवल चुरहट वाल कल्याण सोसायटी के संबंध में अधिमूचना रद्द करने का प्रस्ताव इस सदन के सामने उपस्थित हुआ है।

उपसभापति जो, इतकम टैक्स ऐक्ट, 1961 की 23(7) धारा के घंतर्गत चुरहट बाल कल्याण सोसायटी...

एक माननीय सदस्य : 23 (सी) (4)

श्री झटल बिहारी वाजपेबी : मैं उद्धत करना चाहता हं :

Any income received by any perso<sub>n 0</sub>n behalf  $_0$ f:

(1) the Prime Minister's National Relief Fund, or

(2) the Prime Minister's Fund for promotion  $_0f$  folk art-  $^\circ$ r

(3) the Prime Minister's Aid to Students Fund, of

(4) any other fund or institution, established for charitable purposes which may be notified by the Central Government in the official Gazette having re-: gard to the objects of the fund or institution and its importance throughout India or throughout any State or States

स्पष्ट है कि आय कर अधिनियम के अन्तर्गत चुरहट बाल कल्याण सोसायटी को इसलिये सुविधा दी जा रही है क्योंकि वह बाल कल्याण के काम में लगी होने का दावा करती है, एक गैर सरकारी संस्था है और अगर गैर सरकारी प्रयत्नों से बालकों की. महिलाओं की, अगंगों की और अपाहिजों की सहायता होती है तो आयकर में उन्हें छूट मिले, राहत मिले, यह सरकार का हमेजा से इरादा रहा है।

लेकिन में जानना चाहता हूं कि यह सौसायटी जब से चर्चा का विषय बनी है क्या उस के बाद वित्त मंतालय ने इस सोसायटी के कामकाज पर उसके लेजा-जोबा पर, उसकी गतिविधियों पर कोई नजर रखी, जेई जांब-पड़ताल की थिह बाधिसूचना 14 जून, 1986 को मजट में प्रकाशित की यह थो. 18 जुलाई, 1986 को इस बाधिसूचना को सभा पटल पर रखा गया था। बगर प्रतिपक्ष चौकल्ता म होता, जानरूक न होता तो यह अधिसूचना सदन हारा पुष्ट कर दी जाती जैसे योर अधिसूचनाएं पुष्ट होतो है।

उपसभापति महोदय, आप स्वीकार करेंगे कि चुरहट बाल कल्याण सोसायटी काफी चर्चा का विषय वनी हुई है। कम से कम मैंने पहली बार इसका नाम तब सुना जव भोपाल मेंज यूनियन कार-बाइड के कारखाने में लोगरीली गैंन रिसी, दो हजार से अधिक मरे हैं, उस समय

# 227 Motion for annulment [RAJYA SABHA] Notification S.O. No. 2242, 228 of Gout. dt- 14-6-86

# [क्रो अटन दिहारी वालपेयी]

पहली यार इन सोसायटी का नाम थता लगा झोर यह पता लगा कि चुरहट की सोसायटी को युनियन कारवाइड ने विपुल राणि दान में दो थी। कितनी राणि दान में दी थी इसके बारे में मेरे पास ब्राकड़े नहीं हैं। मैं विक्त मंत्री महोदय से कहूंगा कि वे इस सम्बन्ध में सदन को जानकारी दें।

यनियन कारवाइड एक विदेशी कम्पनी है, मल्टीनेशनल कम्पनी है। चरहट बाज कल्याण सोसायटी चरहट में है। चरहट मध्य प्रदेश के भूतपूर्व मुख्य मंत्री का निवास स्थान है । वह इस सोसायटी के कर्ताधर्ता रहे हैं. संहर्ता रहे हैं। (व्याथ-धान) उपसभापति महोदय, यनियन कार-बाइड ने सिधी जिले के चरहट गांव की वाल कल्याण सोसायटी की ही धन देने के लिए क्यों चुना, क्या युनियन कारवाइड ने इस तरह की सौर संस्थायों को भी दान दिया ? मगर इस समय में उस में नहीं जाना चाहता हं । मैं कहना चाहता हं कि इस सोसायटी का नाम पहली बार हमने उस समय सुना. उस के वाद से यह सोसायटी जर्मा का विषय बनी हुई है। इनकम टेक्स के लिए किसी सो-सायटी के बारे में विचार करते समय वित्त मंत्रालय ने जरूर देखा होगा कि यह गोसायटी नियमों के ग्रनुसार चल रही है या नहीं चल रही है, इसका हिसाव-किताब निषमों के अनुसार हर वर्ष आहिट होता है या नहीं होता है, नियमों के अनुसार सोसायटी के पदाध-कारियों का निर्वाचन होता है या नहीं होता है। क्या यह बातें वित्त मन्त्रालय ने देखी, नया वित्त मन्द्रालय के ध्यान में यह चीज लाई गई कि इस सोसायटी के पास पैसे की कोई कमी नहीं है। इस ने लाटरी का धन्धा शरु किया। लाटरी के करोड़ों रुपयों के टिकट छपे, करोडों रुपये की टिकटें बेची गई, एक रफल में तो पहला इनाम एक करोड रुपये का था। केन्द्र के गृह मन्त्रालय ने जो गाइडलाइंस निकाली उनको ताक पर रख दिया गया। अब सफाई में यह कहा जा रहा है कि इस में एक करोड

# dt- 14-6-86 रुपवे के पुरस्कार का एलान पहले कर

दिगा गया था और गाइडलाइन बाद में निकाली गई । क्या इस सोसायटी की लाटरी के पहुले गाइड लाइन नहीं थी? बह एक करोड़ का पहला इनाम किस को दिया गया। सोसायटी ने घोषणा कर दी कि इस टिकट पर पहला इनाम दिया गया है, मगर उसका नाम क्या है, वह कहां रहता है, इनके बारे में हर कोई ग्रन्धकार में है। दूसरे इनाम की घाषणा 77 लाख रुपये की क गई। बह किस को मिला, किमी को कटेसा गाड़ी दी जाने वाली थी वह किस को दी गई?

वित्त मंत्री महोदय ने जरूर पता लगाया होगा कि इस चुरहट क' नोसायटी का दफ्तर कहा है, क्या यह दफ्तर च्रहट में है ? मगर मेरे पास डाक विभाग का सबत मौजूद है। एक नागरिक ने चरहट के डाकखाने कं। लिख कर पूछा कि चरहट चिल्डन सोसायटी का पता क्या है? चरहट के डाकवाने वालों ने लिख दिया कि इत नाग को कोई संस्वा चुरहट में नहीं है। बब यह चुरहट के नाम से चलने वालं' संस्वा यदि च्रहट में नहीं है तो कहा है ? लाटरी का जिन्हें पहला इनाम मिला उन्होंने बैंक का उपयोग किया और माजदा में, मद्रास में बैठ कर अपने बैंक में जा कर बिजय प्राप्त करने वाली टिकट को जमा किया ग्रौर कहा कि ज्ञाप चरहट में बैंक से सम्पर्क करिये, यह पैसा हमें मिले इसका प्रबन्ध करिये मगर उन्हें कोई जवाब नहीं मिला । चिट्ठियां जिस्ती गई। वे वापस कर दी गई। चिटिः पर लिख दिया गया कि चरहट चिल्डन्स सोसायटी नाम की कोई संस्था नहीं है ।

उपसभापति जो, यह चुरहट सीधो जिले में है। मगर जो लाटरी के टिकट छापे गए उन पर रीवा जिला लिखा गया। जो भी इनाम लेने के लिए आता था उसे कहा जाता था कि रीवा जिला जायो। दूसरे जिले के नाम से लाटरी नहीं निकालो जा सकती है। यह नियम के खिलाफ है। लेकिन लाटरी निकाली गई।

#### 2.2.9 Motion for annulment [22 AUG. 19861 Notification S.O. No. 2242, 230 of Govt.

इनाम पाने वाले भटकते रहे । उन्हें इनाम नहीं मिला क्योंफि 45 दिन के भीतर इनाम लेने का जो नियम था उसका 👌 वे पालन नहीं कर सके। क्या चिल्ड्रन्ज सोसाइटी का काम जोगों को घोखा देना है और करोड़ों रुपये का वारा-स्थारा करना है ? ज्या वित्त मंत्री महोदय ने, वित्त मंत्रालय ने इस सोसाइटी को सुविधा देते समय इन सभी पहलधों की जांच की थी।

उपसभापति जी, उस दिन प्रम्लकाल में यह लाटरी का मामला उठा था । यह 24 जुलाई की बात हैं। उस समय चेयरमंन ने यह निर्देश दिया था कि गृह मंत्री महोदय लाटरी में जो भी अनियमित-ताएं हुई हैं और धांधलियां हुई हैं उनके बारे में पूरी जानकारी एकत करें और जल्द से जस्द सभाषटल पर रखें । आज 22 ग्रगस्त है और एक महीना होने वाला है लेकिन रिपोर्ट सदन में नहीं झाई है । आज सदन की बैठक स्थयित हैं; जायेगी। गया सारे मामले पर लीपा-पोती करने की कोशिम की जा रही है ? क्यों की जा रही है ? क्या इसलिए कि इससे मध्य प्रदेश के मृतपूर्व मरूप मंत्री जुड़े हुए हैं ? क्या इसलिए कि उनका पूल इसमें शामिल है ? क्या इधलिए कि उसका दामाद इसमें शामिल है ? क्या कानून के सामने सब बराबर नहीं होंगे ? स्वयं वित्त मंत्री महोदय ने आख्वासन दिया था और लाटरियों का मामला मध्य प्रदेश के एक सदस्य श्री नंद किमोर भटट ने उठाया था कि लाटरियों में धांधलियों की बहुत सी जिकायतें आय है। मगर कोई बाल कल्याण में लगी हई सोसाइटी उसमें लिप्त हो जाए यह तो कल्याण के सारे काम पर पानी फैरना है । मगर दुर्भाग्य से यह सोसाइटी लिप्त हो गई । वित्त भंती महोदय ने उस समय आक्ष्वासन दिया था। यह ग्राश्वासन श्री ग्राडवाणी ने भी पढ़कर बताया था। विक्त मंत्री सदन में मौजूद नहीं थे । गृह मंत्री ने कहाकि मामला बित्त मंत्रालय का है इसलिए मैं जवाब नहीं दे सकता । ज्ञाज वित्त मंत्री सदन में मौजूद हैं। ग्राज उन्हें इसका स्पष्टीकरण करना होगा । मैं उनके शब्दों को उद्धत कर रहा हं:

# dt. 14-6-86

"On March 11, 1985, the Direc-or (Investigation) of the income-Tax Department has been asked to take a survey of lotteries with a view to ascertaining details of organiser, of lotteries orga-

nised, amount collected, amount of price distribution per lottery, amount and details of expenses, tax deduction 'and payment.

Appropriate action will be taken depending on the evidence."

क्या च्रहट को चिल्ड्न सोसाइटी को इन्कम टैक्स एक्ट के संतर्गत नोटीफाई करते समय वित्त मंत्री महोदय ने अपने ग्राम्वासन को ध्यान में रखा ? वया इस सोसाइटी द्वारा जारी की गई लाटरी की ब्रनियमितताओं की जांच की ? अगर जांच के वाद वे इस परिणाम पर पहुंचे कि कोई अनियमितता नहीं है और हमने समझ-बुझ कर इसको राहत दी है तो मैं चाहेगा दिवह सदन को विख्वास में लें। हम अकारण इस गैर सरकारी संस्था को जो यदि सचम्च में याल कल्याण के काम में लगी हई है तो उनको लांछित नहीं करना चाहेंगे । हम राजनीतिक मतभेदों को राजनीतिक मैदान में जाकर लड़ेंगे । लेकिन बाल कल्याण के नाम पर परिवार कल्याण हो रहा है, बाल कल्याण के नाम पर धांधलें। हो रही है, करोड़ों रुपये का गोलामाल हो रहा है और वित्त मंत्री महोदय केवल इनलिए जांच नहीं करते कि जो बाल कल्याण के पुनीत कार्य में लगे हैं वे उनके साथ संबंधित हैं । मेरा वित्त मंत्री महोदय से निवेदन है कि यदि वे इस सदन के साथ न्याय नहीं कर रहे हैं तो वह इस देश के साथ भी न्याय नहीं कर रहे हैं ।

वित्त मंत्री (श्री विरवनाथ प्रताप सिंह) : आपको जानकारो होगी कि ए०ए० एटरप्राइमेन जो है वह उझ लाटरी में था ग्रीर उसको इकम टेक्स डिपार्टमेंट ने ही रेड किया था।

श्वी प्रदल बिहारी वाजपैयी : मुझे जानकारी है और मैं उसके बारे में पूछते बाला था। उनका दपतर जहां पर है,

#### 231 Motion for annulment [RAJYA SABHA] Notification S.O. No. 2 232 of Govt,

श्री जटल बिहारी बाजपेंगी]

में जानना चाहता हूं कि उस रेड में वहां से क्या निकला ? में यह भी जानना चाहंगा कि जब सरकार के पास ऐसी सूचनाएं हैं कि इस सोसाइटी का कार्यभार जो कुछ दिखाई देता है. वह नहीं है... (व्यवधान) . . .

श्री विश्वनाथ प्रताप सिंह : वह पूरा उत्तर दूंगा ग्रापको ।... (व्यवधान)... ग्राप तो कह रहे हैं, इसलिए व च-बीच में नहीं कहना चाहता, लेकिन उसको पहले ही कह देना चाहता हूं।

श्री झटल बिहारी वाजपेयी : तो फिर इस सोसाइटी को इन्कम-टैक्स एक्ट के अंतर्गत राहत क्यों दी गई ? नोटि-फाई क्यों किया गया ? यह मख्य सवाल है ग्रीर इसका हमें संतोधजनक जवाब चाहिए।

इसलिए हम तो मांग कर रहे हैं, जब तक इस सोसाइटी की पूरी जांच न कर ली जाय और सारे तथ्य प्रकाश में न आ जावें ओर जांच ऐसी होनी चाहिए कि जो सदन के दोनों पक्षों में विश्वास पैदा कर सके. जनतां को भी आख्यस्त कर सके, तब तक नोटिफिकेशन का ग्रमल नहीं होना चाहिए। मैं तो सदन को कहंगा कि मेरे प्रस्ताव का समर्थन करें और इसको रह कर दें।

SHRI N. K. P. SALVE. Mr. Deputy Chairman, Sir, ;t is very satis-

.....

SHRI DIPEN GHOSH (West Bengal): Salve is pressed for salvaging.

SHRI ATAL BIHARI VAJPAYEE: Operation Salve,

SHRI N. K. P. SALVE: Sir, it is extremely satisfying to see that Shri Atal Bihari Vajpayee while moving the motion has used the language with restraint and he has avoided an acrimonious debate...

SHRI ATAL BIHARI VAJPAYEE: I always do that.

# dt. 14-6-86

SHRI N. K. p. SALVE: Sir, it is too much to extort any compliments. I was paying spontaneous compliments to him. Indeed, Sir, it will be for the Finance J Minister to satisfy nim on several issues which he has raised. At the outset, I want to submit 'hat those issues have nothing to do with the exemption. He has read sub-clause 4 of sub-section 23 of section10 I shall also refer to it. But, Sir, before I come to that, just briefly in one minute, I would submit one thing to you, that mi\* motion has been moved in pursuance of section 296 of the Income Tax Act, 1981 and if we were to see the provisions of section 296 of the Income Tax Act, it clearly stipulates that the Central Govern. ment shall cause every rule made under this Act and every notification issued under sub-clause (iv) of clause (23C) of section 10 to be laid as soon as may be after the rule is made or the notification is issued before each House of Parliament while it is in secsion for a total period of thirty days. Further it says that aforesaid both Houses agree in making any modification in the rule or notification or both Houses agree that the rule or notification should not be made or issued, that rule or notigication shall the:

only in such modified form or be of no effect, as the the case may be, so however, that

any such modification or annulment shall be without prejudice to the validity of anything previously dot

Но

other

annulment is not pa possible. Is not this not this motion pure-

not this motion a pier tnics? We are speaking over this motion as a talking shop as it were. We know that Mr. Atal Bihari vajpaeeji

speaker and a powerful speaker. He i8 the Demosthenes today in India. If as a result of his speecr we arc a1i tak^a iv and the Finance Minister says all right I accept it, what is the ontcome? It is completely outside section 296 of the Income Tax Act. It is purely an exercise in academics. That is the requirement of section 296 and that i5 how I read it. I did not raise that point for one reason, but I thought let the legal

# 233 Motion for annulment [22 AUG. 1986] Notification S.O. No. 2242, 234, 0/ Govt. dt. 14-6-86

aspect of the matter and factual aspect of the matter be debated here and let it be established on:e fo<sub>r</sub> all that in giving exemption under section 10, 23 (iv) it is not that because of the political clout or because of people involved.

MR. DEPUTY CHAIRMAN; According to our information, Lok Sabha has not annulled it. We are recommending it to the Lok Sabha.

SHRI N. K. P. SALVE . After the annulment by the Lok Sabha....

MR. DEPUTY CHAIRMAN: Our information is not like that.

SHRI N. K. P. SALVE; Sir, my respec-ful submission is this very motion has been rejected by that House.

SOME HON. MEMBERS: No.

SHRI N. K. P. SALVE: I was told that a voting had taken place and it was rejected.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh) : It was not moved in that House.

SHRI N. K. P. SALVE: Then I stand corrected.

SHRI DIPEN GHOSH :  $Ho_w$  could this motion be moved there?

He says, this motion was rejected there. How could this motion be moved there? (*Interruptions*)

SHRI N. K. P. SALVE: I said, 'this very 'motion'. (Interruption).

SHRI DIPEN GHOSH: You said that this motion was rejected there.

How could this motion be moved there? (*Interruptions*).

What is the meaning of 'this'?

SHRI N. K. P. SALVE: This very motion, I said. This very motion means a motion having this very tenor and content *(Interruptions)*. Sir, he refuse to follow me. He *is not* following me.

MR. DEPUTY CHAIRMAN: Please listen to him.

SHRI N. K. P. SALVE: Sir, we are an-9 that let this matter be debated so that it be created once and for ail that if an exemption has been purely on menits and not for political clout or for any other extraneous reason. The Finance Minister is not one who is ever going to make any concession in income tax or in any other matter which is not ;il lowed on its own merits. We are in a way happy that you are raising these questions SO that we will establish that this Government does not keep anyone above the law, above the requirement of the law. We will further prove it to you that the exemption is not meant to abuse the authority and the power of the Government is not exercised because the people connected with the Society to which exemption is given are relations of an ex-chief Minister or the Vive-President of the Ruling party. The exemption was given because of the compelling circumstances and reasons of Vaw as well as facts.

Sir. Atal Bih.tri Vajpayee has read subsection 4 of 23(c). I will read it again Sir.

"Any income received by any person on behalf of any other fund or institution, established for charitable purposes, that is the first important requirement."

A<sub>n</sub> institution established for charitable purposes, which may be notified by the Central Government i,n the official gazette having regard to the objects of the fund, is the first requirement. Secondly, having regard lo the objectes of the f".nd or institution, its importance throughout Tndia and throughout any State is the pre-condition for exemption notification. Shri Vajpayee has hinrelf said that \*o far as the objects of the Churhat Children Welfare Society are concerned, they are very laudable. Shri Vapayee has no fiht with them. He has no quarrel with them and if they are implemented in as honest manner, perhapsl. he would not have raised this issue. He went further and said that because he has reasons to apprehend that there have been faudulent transactions by the Society, why did the

# 235 Motion for annulment [RAJYA SABHA] Notification S.O. No. 2242, 236 of Govt. dt. 14-6-86

# [Shri N. K. P. Salve]

Finance Minister not take into account these fradulent transactions before giving exemption? However, necessary it may be to  $g_0$  into the question of frauds and other things, Sir, the Finance Minister must go into it. So far as the require ment of the law is concerned, Atal. Ji, the Income Tax law now where says that as long as the objects are such as are important from the point of view of the nation's importance and «you yourself said so and I am going to show you just now in five minutes' time how the money is earned by the trusts and how deployed? How have they been utilised? How have they been accumulated and if they are not in consonance with the of objects the the trust trustees will be guilty of misfeasance. Now. whether or not in the case of Churhat Society, Vajpayeeji, you have seen the LEKHA JOKHA. the balance-sheet and incomeexpenditure account or not to which T shall come later? I ami sure, finance Minister must have looked into it. Well, it ^ therefore for him to answer. But there is one thing T want to submit to you. You referred to a donation by Union Carbide. Sir, Union Carbide is an America, Company which will never hesitate to trade in human flesh. So far a? the Union Carbide is concerned, to utter that name, T feel, one is committing  $a \sin$ . But if it is to give a donation, if it is to give some grant to> the society which is meant for a laudable objective, what is wrong in that? How will it be violative of Section 23(c)? Secondly, he said, tho prize money of Rs. 1 crore was announced, which is against the direction in this matter by the collector. Well, there must he some provision. T mean, if a Lottery violates these directions, what ought to be done by the collector. But Sret^on 23 doe,; not contemplate any punishment for alleged violation of the direction of a collector. As to persons getting the prizes remain-Kntracabfe. is it Ihe fault of the hotter" that the person who has won the prize is not traceable? Tt is objectionable if a person gets a prize and his money \*s not paid, the Lottery is certainly indulging in some sort of a fraud. But these prize winners whose names appear here, all of them have testified that t'ney have received the prizes, which the Finance Minister himself will point out to you.

There is only one more point that Atalji has raised. He said: "Is the company not perpetrating fraud? Why are you not stopping it? Why are you giving exemption? Why are you encouraging it? Is it not part of your duty?" Sir, it may not be p'art of his duty for purposes of exemption because section 23 does not come here. But surely the exemption would not be given to any party, to any person under section 10 if such person is known to be fraudulent. Here I have t'ne balance-sheet of the Society, certified by the auditors as on th? 31st March; 1985. It is a very important document. I find that the society has a fund of Rs. 7.00,06,080. As 'against that, in the balance-sheet it is shown that Rs. 6,00.01.294 have been utilised for construction of a hospital, a Bnlwadi and other amenities for children, A hospital has been constructed there. It is open I ar y-one to go and see. These people do not know where the society exists. Property worth Rs. 6 crores has been certified by the auditors to be in existence in Churhat. A hosptal for the rural poor has been provided in Churhat. If that is so, and if Rs. 1.18.00,000 is in Andhra Bank, so ifar as the totality of the funds is concerned, they are accounted for here. If the allegation is t'.mt they 'are making income which they are not really entitled to make and assuming that they are making it- you have not made the allegation that they have not accounted for 'any money here. They have accouned for all the money, whether legal or illegal, involving moral turpitude or otherwise. Out of a 'fund of Rs 7 crores, the entire amount of Rs. 7 crores, is explained have by way of a hos-nital building and by way of bank balances. Now, if you were to see the provision of the law itself. if sneaks primarily of the object and its importance to the country. Comng to its importance. to which Atalji did not refer, in the rural area if you are going to construct a hospital, if you are going to provide for the rural poor, medical facilities and amenities and you are going to

### 237 Motion for annulment [22 AUG. 1986] Notification SO. No. 2242, 238 of Govt. dt. 14-6-86

build Balwadis and children s homes, is n not an object of national importance? Certainly, Sir, I am sure nobody possessed of his rational faculties in this House will ever say that this work which has been done is not real public charity as defined by the Income-tax Act itself If that be so, my counter-question  $j_s$  if t'ney have accounted for the entire money-never mind how ill- begtoten according to you-if the money has been accumulated and utilised for purposes of the objects for which the society exists, and which objects are admittedly laudable and noble d<sub>0</sub> the trustees deserve full support and sympathy, may I ask how we are committing 'an act which involves moral or legal turpitude I egal turpitude, it involves none. About moral turpitude issues can be raised and a political debate can be created to character-assassinate someone. I must however say that you used temperate language; someone else might have gone astray. AH this is being done for character assassination. And if the public life in India has to survive and survive healthily. 0"e thing which needs to be completely discarded, disapproved and destroyed is any attempt at character assassination without any warrant, without any justification

Certa'n information was asked for, however relevant that information may be. to know if in important person in public life, the Vice-President of the ruling party to which I belong. is involved, then certainly the information will come, and 'full information will be given. And if there is a fraud in p-iblic money, then not only under the Income-tax Act, but also under other laws including the Cr.P.C, the I.P-C. and the Lotteries Act under which (he guilty person will have t,3 be prosecuted and sent to jail. Nobody is above the law. At least the track record of my leader and our Finance Minister is that he 'nas not spared anyone found guilty. Political affiliations do not matter with h'm. That is his record. Therefore, in moving this motion, I d<sub>0</sub> submit, the movers o'f the motion have 'ess than fair, have not properly recognised fine track record of my party the <sup>track</sup> record of the Finance Minister, and, therefore, I wholly oppose the motion as utterly untenable <sub>m</sub> law and wholly unsustainable on facts,

SHRI K. MOHANAN (Kerala); I am certainly sympathetic to my learned colleague, Mr. Salve, because unfortunately his party is always deputing him **for** arguing bad c'ases. Two years back he argued >n Ifavour of the ex-Chief Minister of Maharashtra, Mr. Abdul Rahamaa Antulay, in th's House. But we know what happened....

SHRI PARVATHANENI UPENDRA t He will defend them until they  $los_{e}$ . their jobs.

SHRI NIRMAL CHATTERJEE (West Bengal):  $I_n$  the name of a character which could be assassinated.

SHRI N. K. P. SALVE: That again, was a motion with reference to irregularities in income-tax and I merely said that there was no irregularity in income-tax. Under IPC if something has happened, it is a different matter. . . . *{Interruption)*. But the difficulty is they do not understand these things.

SHRI DIPEN GHOSH; As an income-tax lawyer that  $i_s$  your job in every case to say that there is nothing wrong.

SHRI K. MOHANAN: At that  $_{tim_e}$  my learned colleague, Mr. Salve, 'argued that Antulay was innocent....

SHRI N. K. P. SALVE: I never said float. This House was not sitting in judgment. (*Interruption*). The issue was not whether Antulay was guilty  $o_r$  not guilty. The issue was, the motion was whether income-tax authorities....(*Interruptions*)

SHRI K. MOHANAN: I am sympathetic to my friend; that is why I have referred to these thins. I am not going into the details of it. \* *(Interruptions)* it there is anything unparliamentary, I withdraw...

MR. DEPUTY CHAIRMAN: Don't use such, things. This will *not go oa* record.

\*Not recorded.

<sup>∎</sup>UP-

### 239 Motion pr annulment [RAJYA SABHA] Notification SO. No. 2242, 240 of Govt. dr. 14-6-86

SHRI K. MOHANAN: Anyway, I do not want to mention names here, because a person who is not present in the House, is not in a position to answer. But in 1984 in reply to one of my questions on the floor of this House regarding lotteries a<sub>s</sub> a whole, the then Finance Minister assured this House that a Central investigating agency would look into the dealings of all the private lottery business

SHRI NIRMAL CHATTERIEE; He lost his job because of that.

MR. DEPUTY CHAIRMAN; No promptings, please.

SHRI K. MOHANAN: Now, this Churhat Bal Kalyan Society floated a lottery and they entrusted to execute it to an other compony in Delhi, A&A Company. I would like to know whether the Fin ance Minister knows what the relation is between this A&A Company, this A&A Enterprise. ;n Delhi and this Churhat Bal Kalyan Society in Madhya Pradesh. Ac tually, Sir, this is not a Chari-8.00 p.M.table Society, but it is a pri vate company. The office bearers of So this proprietors ciety and the of the lottery business com pany in Delhi are very very close rela tives. So, this lottery business and the Society business are interconnected and they are cheating the people in broad daylight. The dacoits in the Chambal Valley are operating under cover of But here it is in broad day darkness. light that they are operating because there are so many people with them. t<sub>0</sub> support them, in the higher places.

Sir, Mr. Salve has said that a hospital is there, that a nursery school is there. But I would like to know whether it is a charitable institution. Is this hospital a charitable institution? They are Tuning it as an industrial concern, as a business concern, as a commercial concern. No charity at all. I would like to know whetheT, before exempting them from the Income-Tax Act. 1961. the Government has made any inquiry into the activities of this Society. Has the Government made any inquiry into the activities of this lottery company in Delhi also? I would also like to know from the honourable Finance Minister what the charitable activities of this particular Society are and on what ground and on what basis the Government has exempted them from Incom-Tax.

Sir, with regard to the lottery business as a whole. I would like to say that in some States private lottery business has been completely banned. In 196T( when the Left Front Government was in power in Kerala under the leadership ct Mr. F. M. S. Namboodiripad, the Kerala Government banned private lottery busi ness. The only lottery business that there is in Kerala now is ex clusively under the control o<sup>r</sup> the Slate Government. Why? In 1984, when I put this question, the then Finance Min ister told this House that lottery wa;, the business of the State Government and that they could not interfere with that. But he also said that even then they would issue guidelines to other State Govern ments to discourage private lottery busi ness.

Sir, this lottery business itself is a fraud and it is there to change the black" money into white money and everybody knows these things. So, what is the Government doing about this? In 1984, the then Finonce Minister assured this House that the Government would institute an inquiry  $o_r$  would direct the Central investigating agencies to conduct an. inquiry and submit a report to the Government on this lottery business. In this regard also. Sir. T would like to know from the Honourable Finance Minister what action has been taken by the Government to prevent the cheating of the public by these sharks. Thank you, Sir.

AIR. DEPUTY CHAIRMAN: I think T can invite the Finance Minister now to reply.

SHRI B, SATYANARAYAN REDDY (Andhra Pradesh): Sir, what happened to my name? I have given my name and I have to speak.

जायेगी ? मैं वित्त मंत्री जी से फिर कहूंगा कि सापने ड⊡ संस्था को जो छूट दी है उसको तुरन्त हटा दीजिये सौर देश के साथ, समाज के साथ सौर सदन के साथ न्याय कीजिये । धन्यवाद ।

ठाकुर जगतपाल सिंह (मध्य प्रदेश): उपसभापति महोदय, मैं सभी अपने साथियों के लम्बे-चौड़े भाषण सुन रहा था। उन्हें यह पता ही नहीं कि चुरहट है कहां, यह संस्था क्या हे ... (ब्यबधान) ...

श्री पर्वतनेनि उपेन्द्र : वही तो पूछ रहे हैं कि कहां है।...(ब्यवधान)...

ठाकूर जगत पाल सिंह : जरा सून तो लीजिये । आपने इस संस्था के सदस्यों को चम्बल के डाक्सों का उदाहरण दिया है। जो जैसा होता है वह दूसरों को भी वैसा समझता है। ज्या कमाल को बात है। मादरणीय, ये गंस्था 19-1-1982 को चिल्ड्रेन्स वैवर्फेयर सोसायटी के नाम से बनी । 29-1-82 को चिल्झेन्स बैलफेयर सैंटर की नीव मदर टेरेसा ने रखी थी। दुनियां का हर ब्रादमी कह सकता है कि वे महान सेवी हैं । उन्होंने इस संस्था के वैलफोयर सैंटर की बनियाद रखी थी। इस संस्थाको आप जाकर देखें, इस संस्था के ग्रस्पताल चल रहे हैं। विरोध पक्ष के माननीय सदस्यों ने कहा कि यह एक इंडस्ट्री है। उन्हें हर चीज इंडस्ट्री दिखायी देती है क्योंकि जन सेवा का काम करते नहीं हैं, इसलिये इन्हें जन सेवा की बात क्या मालूम होगी । वहां संस्था के अस्पताल चल रहे हैं, बच्चों के स्कूल चल रहे हे और ये संस्था इस तरह के काम कर रही है। मैं तीन हिस्सों में भपनी बात कहना चाहता हूं। यहां कहा गया कि कोई संस्था ही नहीं है जो कि बिलकूल निराधार है। मैं कहना चाहता हं कि हमारे मिन्न वहां जायें और सौखें मीर फिर अपने इलाकों में ऐसी संस्थायें चलायें जिससे जन सेवा कर सर्के । लेकिन ग्राप जन सेवा करना चाहते नहीं इसलिये भाषको हर वात में राजनीति लानो पडती है। (ब्यवधान) विरोध पक्ष के सदस्यों. ने तीन बातें कहीं जो कि निराधार है। थीमन, मैं उन्हों मुद्दों पर भपनी बात

# MR. DEPUTY CHAIRMAN; All tight. I

श्री बी० सत्यनारायण रेडी ः उपसभापति जी, जो प्रस्ताव माननीय झटल बिहारी बाजपेयी जी ने सदन में रखा है. वह बहुत ही महत्वपूर्ण है क्योंकि जिस सोसाइटी का नाम लिया गया है, जिस बान कल्याण सोसाइटी, चुरहट का नाम लिया गया है उसने करोड़ों रुपयों का घपना किया है। साल्वे साहब ने इस सोसाइटी के समर्थन में अपनी बात कही है। मुझे उनके भाषण को सुनकर बहुत ताञ्जूव हुआ। यह सोसाइटी किस ढेंग से पैसा इक्ट्ठा कर रही है, उसमें मैं जाना नहीं बाहता हूं। उन्होंने इसका हिसाव-किताब बता दिया है । करोडों लाखों रुपया देख का, समाज का लटकर ग्रगर कोई ग्रावमी फिर हिसाव बताये कि मैंन इसका क्या किया तो क्या उनका सम्मान किया जायेगा ? ग्रगर कोई चोर, जैसा कि सभी मेरे साथी ने कहा, चम्बल का डाकू करोड़ों व्यया किंसी का जुटता है, बैंक नूटता है झौर बाद में कहे कि मैंने एक ग्रस्पताल बनाया है या कोई रोड बनायी है या गांवों में निर्माण कार्य किया हे तो क्या ध्राप उसका समर्थन करेंगे ? यह सवाल में साल्वे साहब से पूछना चाहता हं मौर बित्त मंत्री जी से मेरा यह निवेदन है कि आपने इस संस्था को जो एग्जेंप्शन दिया है तो क्या इसको देने से पहले इस सोसाइटी के बारे में आपने जानने की कोशिश की थी कि उसकी क्या ग्रामदनी है, उसका सोर्स झाफ इनकम क्या है, किस तरह से उसने पैसा इकट्ठा किया है ? इसके बारे में आपने क्या सोचा था और ग्रगर सोचा था तो उसकी तफसीलात क्या है। इस देश के अंदर हर अगह में हजारों मंतूले भरे पड़े हैं। एक मंतूले समाने भाषा है । मध्य प्रदेश के एक महान नेता जो देण का निर्माण करने के लिये झापके साथ झापकी पार्टी में हैं वही ऐसे ग्रन्थाय में शामिल है, उनका नाम इसमें जामिल है. तो मैं वित्त मंत्री जी से जानना चाहुंगा कि इन लोगों के खिलाफ ग्रापने क्या कार्यवाही की है ... (ह्यव्ह्यान) ... गौर ग्रगर वे इसमें शायिल हैं, इस लूट-खसोट में शामिल हैं तो उनके खिलाफ क्या कार्यवाही की

## 243 Motion pr annulment [RAJYA SABHA] Notification S.O. No. 2242, 244 of Gout. dt. 14-6-86

[ठागुर जगतपात िह]

कहना चाहता हं विरोध पक्ष के लोगों ने गहा कि. पहली बात, कि संस्था है ही नहीं । दुसरी वात यह कही कि लाटरी के जिन टिकटों पर इनाम निकला है उन्हें पैसा नहीं मिला और तीसरी वात कही कि इसके ग्रन्दर धोखावडी है। श्रीमन्, विरोध पक्ष के माननीय सदस्य नकारात्मक विचाराधारा से सोचते हैं, इसलिये वे इस तरह की बात करते हैं ग्रीर इससे राजनीतिक फायदा उठाना चाहते हैं, हमारे नेताओं का चरित्र हनन करते हैं । हमने किसी का चरित हनन करना नहीं स'खा। महात्मा गांधी ने हमें सत्य, त्याग और सेवा सिखायी है । लेकिन ग्रापने ग्रपने। पार्टी के नेताओं से क्या सीखा ? आपकी पार्टी के नेता क्या हैं, इनके क्या कारनामे हें ये मैं नहीं बताना चाहता । लेकिन मैं इतना अवश्य कहना चाहता हं जि हिन्दुस्तान को हमारे नेताओं ने आजाद कराया और आपने हिन्द्स्तान में ऐसी विचारधारा पैदा की जिसमें गोडसे जैसे इंसान पैदा हुए । जिसके कारण गांधी जी हमारे बीच में नहीं रहे। आंर कृछ तत्वों ने नफरत की विचारधारा पैवा को जिसके कारण हमारी वह महान नेता जिसने हिन्द्स्तान को शिखर पर पहुंचाया. आज हमारे बीच से चली गयी । (व्यवधान) श्रीमन, इस संस्था द्वारा लाटरी चलाने के लिये 3-1-84 को लाइसेंस दिया गया जिसका प्रमाण मेरे पास है। लाटरी की इजाजन मिलने के बाद ए० ए० एनटरप्राइसेज से, जो लाटरी के टिकट वेचने का काम करती है, 14-1-84 को इकरारनामा किया गया कि वह इस संस्था द्वारा जारी की गयी लाटरी, जिसको सरकार से इजाजत मिली है, का सारा कार्य करेगी । इस कम्पनी में इस संस्था के सदस्यों का न तो कोई रिफ्तेदार है, न उनकी जाति का है, न विरादरी का है। वह केवल एक एजेंसी है। जो एग्रोमेंट हुआ उसके अनसार लाटरी बेची गयी ! जितने भी इनाम निकले हैं, मेरा दावा है, चुनौती है कि उन सबको नियमानुसार इनाम दिये गये , यदि नहीं तो ऐसा यह साबित कर दें । अपनी गलती की वजह से यदि किसी को इनाम

न मिला हो तो उसकी जिम्मेदारी संस्था पर कैसे जाली जा सकती है।

MR. DEPUTY CHAIRMAN: Mease conclude. You have already taken six. minutes.

THAKUR JAGATPAL SINGH: I have to explai,<sub>n</sub> the charges point by poku. I have got documentary proof. I have got all the name<sub>s</sub> of lottery persons.

हमारे महान् नेताओं को जिन्होंने हिन्दस्तान को सेवा की है. आज भी कर रहे हैं उनका चरित्न हनन कर, आप जनता को बरगला नहीं सकते । इस संस्था ने सभी रिकार्ड सरकार को समयावधि के अन्दर दिये हैं और इंकम टैक्स की छट नियमानसार दी गयी है इसलिये उन आदेशों को वापिस लेने का सवाल नहीं उठता । हमारे वित्त मंत्री ने लाटरी वालों की जांच की बात कही थी उसी के अनसार लाटरी वेचने वाली फर्मों के यहां तलासी ली गयी । मैससं ए० ए० एन्टरप्राइतेज के यहां, भी तलाशी ली गयी ग्रीर यहां के इस संस्था के 51 लाटरी टिकट इंकम टैक्स वालों ने इनाम देने से रोके । छानवीन के बाद जिन कैसों को इंकम टैक्स ने रिलीज कर दिया उनके इनाम का पैसा उन लोगों को दे दिया गया और बाकी लोगों को इंकम टैक्स से रिलीज होने के बाद पैसा दे दिया जायेगा । पिछली बार प्रश्न काल में लाटरी के टिकटों परडनाम न मिलने वालों के कुछ नाम दिये गये थे, ये यात सही नहीं है । नियमान्सार सवको इनाम दिये गये हैं। विरोध पक्ष के एक माननीय सदस्य ने कड़ा कि इस संस्था का कोई आफिस नहीं है, यह भी सही नहीं है । लाटरी टिकट पर इनाम निकलने के बाद जिस व्यक्ति को इनाम न दिये जाने की बात कही गयी है उसने इनाम प्राप्त करने के लिये लाटरी के नियमों के अनुसार 45 दिन में इनाम की मांग नहीं की फिर भी संस्था ने उसके मामले को कंसीडर किया ग्रौर उसका भुगतान किया गया । इससे ज्यादा ईमानदारी ग्रीर सच्चाई क्या हो सकती है? इसके अलावा कुछ और लोगों के नाम

# 245 Motion for annulment [22 AUG. 1986] Notification S.O. No. 2242, 246 of Govt. dt. 14-6-86

दियें गये थे मेरी जानकारी के अनुसार उन सबका भगतान कर दिया गया है। विरोध पक्ष के माननीय सदस्यों ने जो ग्रारोप लगाये हैं वे बेबनियाद हैं। मिसाल के तौर पर ग्राज मैं कह दंकि चुहा हाथी को खा गया इससे झखबारों में नाम निकल जायेगा, परन्त जनता बहत होशियार है वह ऐसी बातों पर विश्वास नहीं कर सकती । हमारे यहां कहावत है मनुष्य ग्रपने कार्यों से जो नतीजा दिखाता है उससे पहचाना जाता है बातों से नहीं। हमारे नेताओं ने जो नतीजे दिखाये हैं वे किसी से छिपे नहीं हैं हिन्दुस्तान की जनता हमारे साथ रहेगी चाहे ग्राप कितना भी झठा प्रचार करें, जितनी भी वेबनियाद वातें कहें, जनता आपके बहकावे में नहीं आयेगी । आप बहके हुए हैं मैं ज्यादा समय नहीं लूंगा। ग्रादरणीय ग्रटल बिहारी वाजपेयी जी, मैं आपका सम्मान करता हूं। सम्मान इसलिये करता हूं कि आप एक विराधी पार्टी के नेता हैं, लेकिन ग्रापकी जो नेगेटिव एप्रोच है वह आपकी पार्टी को ड्वा देगी । आप जिस तरह से हमारे नैताग्रों का चरित्र हनन करने हैं मेरा ग्रापसे निवेदन है कि आप ऐसा न करें। कम्यनिस्ट पार्टी के हमारे नेता बैठे हैं वे समाजवाद में विश्वास करते हैं, हम भी समाजवाद में विश्वास करते हैं । हम समाजवादी हैं, लेकिन कहीं तो आप समाजवादियों के साथ मिल जाते हैं ग्रीर कहीं ग्राप रियेक्शनरीज का साथ देते हैं। देश के हित में आप भा ऐसा करना छोड़ दीजिये, अन्यथा ग्राप को पार्टी को भी काफी ठेस पहुंचेगी । धन्यवाद ।

श्वो शरद यादव (उत्तर प्रदेश) : प्रध्यंट ग्राफ् आर्डर। ... (व्यवधान) ज्यादा चिल्लाने की जरूरत नहीं है। मैं सब को जानता हूं। किराये की आवाज वंद नहीं होती ? किराये की आवाज मत लगाइये। मैं भी इस प्रस्ताव पर बोलने वाला था। इसलिये मेरा प्लायंट आफ् आर्डर है। इसमें मेरा नाम था। ज्ञापने मुझे समय क्यों नहीं दिया ? वाकी लोगों को समय दिया है। श्री उपतभाषति : इसमें यापका नाम नहीं है । मेरी लिस्ट में आपका नाम नहीं है । इसलिये आप बैठ जाइये । आप बैठ जाइये ।

श्री शरद यादव : क्या आप बोलने नहीं देना चाहते ? क्या आप; ओवररूल कर रहे हैं ? (व्यवधान)

SHRI PARVATHANENI UPENDRA: He represents a major party.

MR. DEPUTY CHAIRMAN; His name is not here.

SHRI PARVATHANENI UPENDRA: It is there in the Motion itself. He is entitled to speak.

MR. DEPUTY CHAIRMAN: His name is not in the list here.

SHRI PARVATHANENI UPENDRA: He is one of the proposers.

MR. DEPUTY CHAIRMAN; Ail right. I will allow him one or two minutes to establish his right.

श्री शरद यादव : बहुत-बहुत धन्य-बाद । मैं ज्यादा समन "महीं लंगा । में दो ही मिनट में ग्रपनी बात को समाप्त करूंगा । उपसभापति जी. जो ग्रादमी सत्ता में रहता है, मैं चाहता हं कि कर से उसको छट नहीं दी जाए। उसके पीछे मेरा ग्राघार यह है कि जो लाटरी है इसके घपले के बारे में मेरे पर्व में कई माननीय सदस्यों ने सवाल उठाए और तार्किंक ढंग से रखा कि किस तरह से इस सोसाइटी ने पैसे का घपला किया है । मेरा इनना सा निवेदन है कि जब कोई आदमी सत्ता में या जाती है, शक्ति में या जाता है तो वह फिर चैरिटी वाली ग्रौर तमाम तरह के हेरा-फेरी के फंड के लिये अपनी सोसायटी वनाता है । यानी श्री ग्रर्जुन सिंह जी मुख्य मंत्री थे स्रीर उनके सब रिश्तेदार इसमें हैं जो कि यह चैरिटी द्स्ट बना है। राजा मारतंड सिंह वह उनके बाजू के आदमी हैं, लोक सभा

## 247 Motion for annulment [RAJYA SABHA] Notification S.O. No. 2242, 248 0f Govt. Dt. 14-6-86

[ श्रोने शाद योदव ]

के मेम्बर हैं। वह जो इसमें नाम है वही बाधक भी है। इनका बेटा जो है वह इसमें सदस्य है. उनका भाई इसम सदस्य है और उनका दामाद सदस्य है। मेरा ग्रापसे निवेदन है कि यह जो भ्रष्टाचार का सिलसिला चला हम्रा है कि जो राज में आयेगा जो शक्ति में आयेगा ग्रीर इन्हें यनियन कारबाइड से भी करोडों रुपये चंदा का मिला, अभी आपको मालम है कि वह ग्रांध बैंक में जमा है। यह जो अस्पताल वाला मदर टैरेसा से इनग्रागरेशन कराया गया है यह तो बाद में कराया गया, जव पता चल गया कि यह बात दनिया के लोगों को पता चल गई है। यह बाद में शरू हम्रा यह सारी समस्ताओं का निदान और दुनिया के प्रति दया का भाव राज में आने के बाद ही ग्राता है। ग्रर्जन सिंह जी मख्यमंत्री वने। ... (व्यवधान)

ठाकुर जगपाल सिंह : यह हुए हैं 1981 में ग्रौर लाटरी रजिस्टर्ड हुई है 1984 में तो यह कैसे बोल रहे हैं ?

श्री शरद यादव : ऐसा है कि वफा-दारी निभाने में ही इनके नम्वर हैं । यह श्राये ही इसलिये हैं । बतायेंगे इसलिये नहीं कि इनकी नौकरी चली जायेगी । . . (व्यवधान) मैंने कहा कि मुझे दो मिनट दिये हैं, श्राप जितना चिल्लाते रहेंगे उतना ही मैं भी जोर से बोलूंगा श्रौर मैं भी साथ में मुकाबला करूंगा । तो मेरा यह कहना है कि यह जो कर में इनको छूट देने वाला सवाल है वित्त मंत्री महोदय से, यह झंतुले से कम सवाल नहीं है । . . . (व्यवधान)

एक माननीय सदस्य : यह सबजुडिस है ।

श्री शरद यादव: जिस तरह अंतुले ने चैरिटी ट्रस्ट बना करके करप्शन किया, ज्रष्टाचार किया और लोगों से चंदा लिया, उसी तरह दह है। यदि इस ट्रस्ट के आदमी के रिश्तेदार मुख्य मंत्री नहीं होते तो इसमें पैसा जमा नहीं हो सकता था और इतने बड़े पैमाने पर लोग उसमें चंदा नहीं देते । सारे नियम तोड़कर इस तह से यह लाटरी का काम चलने वाला नहीं था ।

श्री उपसभापति : प्लीज सिट डाउन।

श्री शरद यादव : तो इन्हीं गब्दों के साथ मैं बैठता हूं। धन्यवाद ।

SHRI VISHWANATH PRATAP SINGH: Sir, the Motion before the House is for an annulment of a Notification of the Government giving tax exemption to .the Churhat Children Welfare Society. I think this issue we should analyse in two aspects. One is the Churhat Children Society to which exemption has been given by the Government, the circumstances under which the Government gave an, exemption, the way it applied its mind, whether it took due care and did it do so on reasons which can be objectively justified. This is one set of issues. And it is rightly so, it is the responsibility of the Central Government, when it issues any such exemption, to apply its mind to it and take due care and if the hon. Members are raising this issue, I think they are raising the valid issues and it is within the parameters of the Central Government functions and its responsibilities. This is the highest body of the land and it is our duty to share the processes of Government's decision-making with the House.

Second issue is of ltttery. Now, this again T will divide it in two sets. Lotteries as a subject as such—private lotteries—in fact is the domain and jurisdiction of the State Government So, that is one set. Secondly, in so **far** a9 the firm A&A Enterprise which was conducting the lottery is concerned, the Income Tax Department did make a raid on this party and in that connection, the Central Government is in the picture and what are we doing about it. And these are the questions, the bases of the issue. T am jusf framing the issues so **tftat** it can be crystalised and understood.

Now, so far as Churhat Children Society is concerned, it entered into an arrangement with A&A Enterprises, Delhi to conduct lotteries. And it was the A&A Enterprises, Delhi which conducted the lotteries and it had an arrangement, or an agreement, with the Churhat Children Society to give assured amount of Rs. 1 crore out of the proceeds of the lottery. So far as the society was concerned, it wag to receive this sum from A&A Enterprises, so one issue is of the A&A, Enterprises, what it has done in lotteries. The other issue is, when this amount of Re. 1 crore came into the hands of Churhat Welfare Society, how has it utilised this fund, whether it misutilised it or utilised it within the objects of the society itself. These are the issues on which we should apply our mind and see what the facts are.

Coming to the responsibility of the Central Government, whether it has discharged its responsibility properly and particularly with regard to notification on income-tax. That i<sub>9</sub> another issue before the House. May I submit that this notification which i's sought to be annulled by this motion is a renewal notification. It is not for the first time that tre Central Government is giving a tax exemption to this society. It was as far back as 31-8-S4 that tax exemption was given to thi\* society: it was published in the Gazette of India on 24-11-84 and was placed on the Table, before Parliament, on 23-1-1985. Therefore, the Government of Ind'a applied its mind as far back as 1984, two rs ago. and came to the conclusion that it is n society wroth giving exemption. That exemption notification was 'Placed on the Table of the House, The notification had the tacit approval of the House. The society enjoyed the benefit for two years. This renewal notification which is now being sought to be annul-'ed is merely an extension of the benefit which was extended by the Government two years back. Nothing new has been done.

Even then, before the renewal notifica- ' tion was issued. Government has applied its mind, ft has not bee.n ^one just because it was only a renewal and that a similar notification had been issued ear-

#### [22 AUG. 1986] Notification S.O. No. 2242, 250 dt. 14-6-86

lier. I do not agree with the implications, the aspersions that have b-en brought into the debate that Government has done something new out of the blue ' and shown some favour. J <im just mentioning this to put things in the proper context. I totally disagree with the aspersions that have been brought in. Despite all the eloquence and the persuasive power which Mr. Vajpayee has and the power to carry people along with him •when he makes his speech, it is not correct that some influential Congress (I) men or their relatives are involved in this and that, therefore, ,th;, has influenced the) Government to issue the present renewal notification. I would like to point out here that the society applied in the early months of the year 1985. It was not that things have been rushed up and that because such and such person was there, it was given. It was only after one year after being satisfied that there \s reason ive exemption that it was given by notification dated 25-3-86. Therefore, let not this impression be created tha things been T'lshed up, that influence has been brought to bear upon the Government and therefore, the notification has been issued. It took one year. Therefore, all thi, theory is not correct.

Now. vih were the considerations of the Government, considerations that I weighed with the Government, in issuing the renew?<sup>1</sup> notification. So far as the objectives of the society are concerned, the same. There has been no change whatsover/on tl of which Parli iment and the Government had given exemption two years back, Also, we, as a matter of caution, asked the society about the income from the raffle, because a Child Welfare Fund was created. But way of caution, we. the department, asked the society as to the application of 'his Fund. To this, the Secretary of the society replied that they have put this money in nationalised banks and fixed deposits. They gave a<sub>n</sub> assurance that all thi. money will be utilised for the purposes for which this society has been created. Further, it was also brought to our notice that work has started on the construction of a hospital and suffici'rrf money has been spent on it. We have

249

## [Shri Vishwanath Pratap Singh]

also been told that eye camps h\*ve been organised, mobile hospital vans have been bought and *balwadis* etc. have also been set up. So the active of the trust has commenced. Since we did not come across any misuse of he fund by the society of any amount which it had received, there was no plausible reason for us to annual a decision of the Government which had the approval of the Parliament itself. So, this was a very simple reason of the renewal of the existing benefit. Though the society had exemption, asked for five-vear the Government gave it for 3 years, two years it had airesdy had. So, this is the part so far as the Churhat Children Society Fund is concerned. Its application for Tenewal of benefit under the Income-fax Act and the considerations which went with the Government and the causes and the thngs. which went into it, J have placed them before the House.

Now comes the lottery part of it. The Churhat Children Society had entered into an agreement with A.A Enterprises. So far  $a_s$  private lotteries are concerned, in fact, they are the domain of the State Government. So, what I can mention on that is the information that we have re-' ceived from the State Government and that I will share with the House.

SHRI ATAL BIHARI VAIPAYEE : What about the investigations last year?

SHRT VISHWANATH PRATAP SINGH: I am coming to that. I will come to the State domain part later, first I will finish with the Central Government's domain. After I finish with th» Central Government domain, I will come to tre information that we have received from the State Government.

Coming to the investigation of lotteries that the hon. Members raised and what mypredecessors have said about private lotteries and what action the Government has taken, we had raided 51 firms of private lotteries. We had to take a solid action and one of them was the A.A. Enterprise which was carrying on the lotteries and the proceeds! \f Rr. 1 crore it had contracted to give \ (he Churhat Society. Coming to fhis,'\\ assure the Hou.^ that investigations aiy in progress and the, investigations will 1|s earned to thei, logical conclusion and  $|an>_{i_n}yjp^{5^{--}}$  of law shall not be condonec,  $a^{^j}Fsb/il$  be taken.

So far as the relationship '**•**% concerned, the directors or the partners of A.A. Enterprises are Mrs. Jyoti Chopra wife of Shri Amrit Chopra with 34 per cent share, Mrs. Komal Chopra wife of Shri Sudhir Chopra with 33 per cent share, and Shri Ajay Suri HUF son of Shri S. L. Snri with 33 per cent srare. So, there is no one related Or connected to the Chirr-hat Welfare Society with the A. A. Enterprises. The point raised was that there is inter-connection or inter-relationship with the Churhat Society. This is what we have with us.

Coming to the area of private lotteries as such, it is not in the adiministrative domain of the Centra] Government but of the state Government. The information that we have received from the State Government, I would share that wi;h the House. The State Government informs that a licence was issued for lotteries. The Society w»t registered under the M.P. Societies Registration Act. As for payment to people who were winders of the lottery, may I say that when we raided A,A. Enterprises, several tickets fell in our hand too and certainly when those tickets are in our hand, those cannot be allowed for encashment of prizes. They are in our custody and if through (his process somebody has some problem, I cannot help it both ways: if I raid, then I have to see the documents and when I see the document, yon can't did you ,not irive the prize?" So that area is with the State. I know my area. What the State Government has informed us so far as prizes are concerned is a\* under:

The Churhai Children Weif:?re Society had earlier reported that it had not paid Mr. Mahalingam his claim of second prize as Mr. Mahalingam failed to surrender the ticket within ire stipulated time and submitted it after lap<sup>c</sup>e

#### 253 Motion for annulment of Govt.

of.. (here number of days is mentioned, which is a iitlle illegible). The society have taken action to verify the genuineness of the ticket. The State Government had also received a letter from the Canara Bank, Kolaagoda, District Palgrat, Kerala, regarding payment of prize on ticket No. CA 2S67639 which  $i_s$  now reported to be settled by the Society as per a letter fiom the Auditors of the Society.

Then r^arding audit, whether this has - been audited or not, the State Government goes on to sav:

> Mrs. R. L. Gupta Associates, Chartered Accountants, fBhopal, wrote a letter on 2-12-85 to the Finance Secretary to the Government of Madhya Pradesh on the subject of exemption from tax of the proceeds of the Society, by way of enclosure attached the audited accounts of the Society from its incep'ion upto 31-3-85.

So it shows that the audited accounts were submitted to the State Government from its inception.

As per the forwarding letter of the auditors, as against the guaranteed profit of 1 crore of rupees, the Society has received upto 31-3-85 a sum of Rs. 50.85 lakhs. A3 per further ffiar-nation furnished to th? Stare Government by tht Collector till 17-5-86 the Society has received Rs. 57.05 lakhs. As per the latest letter from the Society's auditors dated 5-8-86, the organising agent has remitted a total amount of. Rs. 98.62 lakhs as against 1 crore due from him.

That shows the audit part and the submission of the audited accounts to the State Government

The Home Ministry had written to the State Government

The Ministry of Home Affairs vide DO No. 351/38/86 AVD/3 inviting attention to article "Great VIP lottery

#### [22 AUG. 1986] Notification S.O. No. 2242 254 dt. 14-6-86

hoax" appearing in the Sunday magazine of 25-31 May 1986, had arked for a report. Some of the points referred to in the article 'nave been dealt with above. A report on other points mentioned in the article will be sent after ascertaining all relevant facts.

So as regards developmental activities of the Society the Collector his reported that a hostel is presently functioning with four doctors. The Society is also engaged in formulation and implementation of a number of welfare projects like immunisation programme, setting up of Angan Wadis, construction of a working women's hostel etc. So this is whatever information we have received, we have shared with the House.

Summing up, so far as renewal of the exemption was concerned, it was a continuing exemption existing which has been renewed, after the activity has started, after the Society making clear about how it will utilize the income of the lottery and giving assurance for t and also saying that it is deposited. Seeing that the activity has started, we have renewed it for this period. So, it is quite valid. Taking all the precaution, that we have done. No misuse of funds of the society has come to our notice, so far as the lottery i3 concerned.

So far as action by the Income-Tax Department is concerned, I have assured you that we would go to the logical conclusion of investigation, and the law will have its course.

So far as private lottery is concerned, which is in the jurisdiction of the State Government, what information I have, I have shared with the House

With these words, I request the House to endorse the notification and reject the motion.

MR. DEPUTY CHAIRMAN- Mr. Vajpayee, would you like to reply anything. now?

SHRI ATAL BIHARI VAJPAYEE: Sir, I would like to press my motion.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Atal Bihari Vajpayee to vote. The question is:

"That this House resolves that, in pursuance of Section 296 o'~ the Income Tax Act, 1961, the Governmeat Notification S.O. No. 2242, published in the Gazette ot India, dated the 14th June, 1986, and laid on the Tabic of the House on the 18th July, 1986 be annulled; and

That this House recommends to Lok Sabha that Lok Sabha do concur in this resolution."

The motion was negatived.

### MESSAGE FROM THE LOK SABHA

# The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986

SECRETARY-GENERAL; Sir, I beg to report to the House the following mesreceived from the LOK Sabha signed by the Secretary-General of the Lok Sabha;

'Tn accordance with the provisions of ruie 120  $_{0}$ f the Rules o<sup>f</sup> Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 22nd August, 1986, agreed without any amendment to the Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986, which was passed hy Rajya Sabha at its sitting held on the 21st August. 1986."

#### Valoictory remarks tha co\ elusion of the Session

#### VALEDICT KY REMARKS ON TH CONCH SION OF THE SESSION

MR. CHAIRMAN: Honourable Men bers, the Monsoon Session of this Hous will be coming to an end in a few minuti from now. Before I adjourn tb<sub>e</sub> Hou *sine die*, I would like to thank a,'[ Men bers. o<sub>n</sub> behalf of members on the Pan ot" Vice-Chairmen and on my person behalf for the kind cooperation  $e^{\wedge!tindt}$  by all sections of the House for smoo: aiicl orderly conduct of ihe proceedings.

Honourable Members, in this Sessii about 50 new Members, soasc xe-eletcc... their seat in the House and hav. took shown keen interest in the proceedings r' the House and made their presence ft their performance. This has been with long Session in which we have discusse many matters of national and internaliori In all, we had 24 sitting importance. an<sub>c</sub> the House sat for more th. f<sup>e</sup>w 150 hours. On a occasion lunch 'hour given a go-b was to discuss to get time importar The House passed 2i Bills, d'< matters. cussed 9 Calling Attention motions urgent public importance. One ;hing th" deserves special mentio.n is the concern c the Members in matters of general publi Members maue a\$ manv ,i<sub>s</sub> 13 interest cial Mention.- during the Session. TT deliberations in the House have been he i<sub>n</sub> coni. cool and calm aimo phere. sard hav,: been of hogh order.

l once again thank all Hone Members. Leaders of various parties ar. • of the Hot)! the co-operation eKtend;d by them j conducting the proceedijigs of the Hou I extend tc you hearty greetings for the Dussehxa and Diwali festivals and gree ings for all the festivals falling betwee th.;..3 Session and the next one-. 1 wish a of you pood health and all the best i . the inter-session period.

The House stands adjourned sine di

The House then adjourned *sii*  $di_e$  at foTty-four minutes pa *I* eight of the clock.

256